

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.418/93

Date of Order: 3.5.1993

BETWEEN :

K.Jagadesshwar

.. Applicant.

A N D

1. The Post Master General,
Hyderabad Regional,
Hyderabad.
2. The Senior Superintendent of Posts,
Nizambad.
3. Smt. N.Seeta, Wife of Late Hanmanth
Rao, aged 33 years, Departmental
Stamp Vendor, Nizambad H.O.
Nizambad.

.. Respondents.

Counsel for the Applicant

.. Mr.K.S.R.Anjaneyulu

Counsel for the Respondents

.. Mr.N.R.Devraj

GORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (ADMIN.)

.. 2 ..

The applicant was selected to the post of Postman and ranked 9th amongst those who are in the list that was prepared on 6.1.1983 for Nizambad Division. ~~The first extra~~ Although who are in the select list in OC category have been already provided jobs i.e. Postman. When the next vacancy had arisen, R3 was given the job on compassionate grounds. The contentions of the applicant is that relaxation was given to R3 when she was appointed on compassionate grounds in 1988 as E.D.S.V., and it is not open to the respondents to again relax when she was appointed as Postwoman.

2. The husband of R3 died when he was working as an Accountant in the Postal Department. As such R3 had to be provided job on compassionate grounds in the departmental post but not in extra departmental post. Probably as vacancy was not immediately available in the departmental post she might have been given the extra departmental post as a stop gap arrangement. Hence the relaxation was given in ~~that of~~ post of E.D.S.V. cannot be held to be a relaxation given for the first time in accordance with rules. Hence the relaxation which was given by providing her the extra departmental post is not a bar for again giving ^{to} relaxation _{for} her for providing job as Postwoman.

3. It is stated for the respondents that the applicant will be given the job in the next available vacancy. Hence this O.A. is disposed of by giving a direction to the respondents to provide a job to the applicant ⁱⁿ the post _{in next vacancy} of postwoman in Nizambad Division. No costs.

R. J. D.
(R. T. THIRUVENGADAM)
Member (Admn.)

sd

Date: 3rd May, 1993
(Dictated in Open Court)

V. Negi
(V. NEGIADIRAO)
Vice-Chairman

S. S. P. J.
Deputy Registrar (F)

W.S.G.
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND *P.T.TiruVengalp*
THE HON'BLE MR.K.BALASUBRAMANIAN
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUL)

DATED: 3 - 5 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 618/93

T.A.No.

(W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

